

1	2	3
31	Dadra and Nagar Haveli	156.20-169.20 (1.10.2010)
32	Daman and Diu	156.20-169.20 1.10.2011)
33	Delhi	279.00-369.00 (1.04.2013)
34	Lakshadweep	200.00-275.00 (1.12.2011)
35	Puducherry	100.00 - 236.00 (1.11.2009)

* effective date is shown in brackets.

Non-payment of minimum wages in metro cities

2306. SHRI PARVEZ HASHMI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that In Delhi and other metropolitan cities, fourth class employees like sweepers, cleaners, liftman, watchman, construction labourers, maids, etc. are not getting minimum wages; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) No specific information pertaining to non-payment of minimum wages in the State Sphere is available in this Ministry. However, in the Central sphere the field officers do come across violations either by way of complaints from the workers/unions or during the inspections. Immediately the Inspecting Officers take cognizance of such violations and give opportunity to the erring employers to rectify the same. If the same is not rectified and compliance is not made within a specified period, the erring employers are prosecuted as per the penal provisions prescribed under the Minimum Wages Act, 1948.

Legislation for protection of rights of domestic workers

2307. DR. CHANDAN MITRA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government proposes to enact a law for protection of the rights of all domestic workers including migrant workers within the country and abroad;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the time by when legislation for protection of rights of domestic workers is likely to be introduced in Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) No, Madam. The Government has no proposal to enact a law for protection of the rights of Domestic Workers. As regards Migrant Workers, the Government has enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 to regulate the employment of *inter state* migrant workmen and to provide for their conditions of service. The Act *inter-alia*, provides for payment of journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing, etc. to these workers. The provisions of various labour laws like (i) Employees Compensation Act, 1923 (ii) Payment of Wages Act, 1936 (iii) Industrial Disputes Act, 1947 (iv) Employees State Insurance Act, 1948 (v) the Employees Provident Funds and Miscellaneous Provisions Act, 1952 and (vi) Maternity Benefit Act, 1961 are also applicable to migrant workers.

(c) The question of time frame for introduction in the Parliament does not arise as there is no proposal yet to enact legislation for protection of rights of Domestic Workers.

Regulation of engagement and facilities for daily/contract workers

2308. SHRIMATI SMRITI ZUBIN IRANI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether various Ministries/Departments engage daily/contract workers;

(b) if so, the details thereof and rules and procedures followed for their appointment;

(c) the details of working hours fixed for them;

(d) whether contract workers are paid wages through contractors as fixed by State/Union Government concerned;

(e) if so, the details thereof;

(f) whether Government gives free health facilities such as CGHS and ESI to these workers and their families;